

ITEM NO.4

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7934/2018

THE STATE OF UTTAR PRADESH

Petitioner(s)

VERSUS

AMAR SINGH & ANR.

Respondent(s)

Date : 20-09-2019 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE K.M. JOSEPH
[IN CHAMBER]

For Petitioner(s)

Mr. Ankit Goel, AOR (NP)

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Despite grant of final opportunity of four weeks, Learned counsel for the petitioner has not taken fresh steps in respect of unserved respondent Nos.1 & 2 so far.

Hence, the Special Leave Petition is dismissed for non-prosecution qua respondent Nos. 1 & 2.

(SUSHMA KUMARI BAJAJ)
SENIOR PERSONAL ASSISTANT

(PRADEEP KUMAR)
BRANCH OFFICER